GOVERNMENT OF INDIA MINISTRY OF URBAN DEVELOPMENT

LOK SABHA

UNSTARRED QUESTION NO. 4064

TO BE ANSWERED ON DECEMBER 23, 2015

FLAT TO DISABLED PERSONS

4064 SHRI SATISH CHANDRA DUBEY:

Will the Minister OF URBAN DEVELOPMENT be pleased to state:

- (a) whether there is provision in the Policy/administrative instructions not to change the floor of Delhi Development Authority (DDA) flat allotted to disabled persons, where it has been converted from leasehold to freehold;
- (b) if so, the details thereof and the reasons therefor;
- (c) the details of disabled persons who have requested DDA for change of floor from first to ground floor during the last three years and current year; and
- (d) the details of requests which have been rejected along with the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO)

- (a) & (b): Delhi Development Authority (DDA) has informed that there is no provision to change the floor of the flats allotted to disabled persons, where such flats have been converted from leasehold to freehold.
- (c) & (d): DDA has informed that no application for change of floor after conversion of the flat from leasehold to freehold has been received. However, the applications received for change of floor from upper floor to ground floor, before conversion of the flat to freehold, are disposed of as and when they are received, as per the extant policy.
